

(18)

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ON 238/91

(A)

Serial No. of Order	Date of Order	Order with Signature
29	17.1.94	<u>M.A. 555/93</u> We have heard Mr. K.P. Mishra, learned Counsel for the petitioner, Mr. K.C. Mahanty, learned Govt. Advocate and Mr. V.B. Mohapatra, learned Standing Counsel. We find that there was sufficient cause on the part of the petitioner's counsel not to have appeared on 24.8.93 - the date on which the case was heard and order of dismissal was passed. Hence the order of dismissal passed on the said date is hereby recalled and O.A. 238/91 is restored for hearing. Thus M.A. 555/93 is accordingly disposed of. Vice-Chairman <i>[Signature]</i> 17/1/94 Member (A)
30	2.2.94	<u>ON 238/91</u> Call on 2.2.1994 for hearing. Vice-Chairman <i>[Signature]</i> 2/2/94 Member (A) Mr. J. Das, learned Sr. Counsel for submits on the basis of a memo signed by the petitioner Shri. D.P. S. Choudhan, that the petitioner intends to withdraw the case. We have no objection and the case is disposed of as withdrawn. This order is passed after hearing J. Das, learned Sr. Counsel for the petitioner, learned Govt. Advocate Mr. K.C. Mahanty and Mr. V.B. Mohapatra, learned Standing Counsel. Vice-Chairman <i>[Signature]</i> 2/2/94 Member (A)